

**Central Administrative Tribunal  
Madras Bench**

**OA/310/00479/2021**

**Dated the 19<sup>th</sup> day of April Two Thousand Twenty One**

**P R E S E N T**  
**Hon'ble Mr.S.N.Terdal, Member(J)**  
**&**  
**Hon'ble Mr.C.V.Sankar, Member(A)**

M.S.J.Janardhan,  
S/o Sri.M.S.Jagadeesan,  
Plot No.21, Ponmani Garden 3<sup>rd</sup> Cross Street,  
Uthangudi, Madurai 625 107. ....Applicant  
By Advocate **M/s.R.Thirumalai**

**Vs.**

1. Union of India,  
Secretary,  
Department of Revenue,  
M/o Finance,  
North Block,  
New Delhi 110 001.
2. Union of India, rep. by  
the Chairman,  
Central Board of Indirect Taxes & Customs,  
North Block, New Delhi 110 001.
3. The Principal Chief Commissioner of GST & Central Excise,  
No.121, Mahatma Gandhi Road,  
Nungambakkam, Chennai 600 034.
4. The Commissioner of GST & Central Excise,  
Madurai Commissionerate,  
Madurai 625 002. ....Respondents

By Advocate

**ORAL ORDER**  
[Pronounced by Hon'ble Mr.S.N.Terdal, Member(J)]

The relief prayed for in this OA is as follows:-

“To direct the respondents to grant Grade Pay of Rs.5400/- in Pay Band-2 to the applicant w.e.f. 20.12.2016, upon completion of four years of service in the Grade Pay of Rs.4,800/- (pre-revised grade pay Rs.7500-12000) as per the dictum of the Hon'ble High Court of Madras dated 06.9.2010 made in W.P.No.13225 of 2010 with all consequential, allied and incidental benefits including arrears of pay, pay fixation etc. and also costs and pass such further or other orders as are necessary to meet the ends of justice.”

2. Heard Mr.R.Thirumalai for the applicant. Perused the OA and all the documents.
3. Counsel for the applicant submits that in an identical case in OA 143/2021 an order has been passed directing the respondents to consider the representation of the applicant in a time bound manner. He further submits that this OA may also be disposed with a direction to the respondents to consider the representation of the applicant in a time bound manner.
4. Accordingly, this OA is disposed of, without going into the merits of the case, with a liberty to the applicant to file a comprehensive representation within a period of 15 days from the date of receipt of a copy of this order. On receipt of such representation, the respondents are directed to dispose of the same and pass a reasoned and speaking order, as per law, within a period of forty five days thereafter.
5. OA is disposed of at the admission stage. No costs.

(C.V.Sankar)  
Member(A)

(S.N.Terdal)  
Member(J)

19.04.2021

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